

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MRS.JUSTICE ANU SIVARAMAN

&

THE HONOURABLE MRS.JUSTICE M.R.ANITHA

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CrI.M. Appl. No. 1 of 2020

In

CrI. Appeal No. 111 of 2017

**Petitioner/ Appellant**

Eapen, S/o. George @ Jansili,  
Thaivilakam House, T.C. 81/604,  
Near Valiyaveli Church,  
Kollumuri Muri, Attipra Village  
Thiruvananthapuram

Represented by K. C. Eldho

**Respondent/Respondent**

State of Kerala,  
Represented by Public Prosecutor,  
High Court of Kerala, Ernakulam

GP SRI.V.MANU

THIS APPEAL HAVING COME UP FOR ADMISSION ON 15.5.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING :

ORDER

M.R.Anitha, J.

1. Petition filed to extend the order suspending the sentence.
  
2. The petitioner is accused No.2 in the above Criminal Appeal which was filed against the conviction and sentence in S.C.1271/2014 on the file of the Additional Sessions Judge-I, Thiruvananthapuram dated 30.7.2016. As per order dated 13.3.2020 this Court suspended the sentence of the petitioner for two months from that date taking into account the treatment of radiation therapy and Chemo therapy underwent by the petitioner at Regional Cancer Centre, Thiruvananthapuram, as he was suffering from left Tonsillar Neo Plasm and Non Hodgkin's Lymphoma. So the petitioner seeks for extension of suspension of sentence for a further period of two months in view of the fact that the

petitioner has to continue the treatment at RCC, Thiruvananthapuram.

3. Heard Both sides. The learned Public Prosecutor submits that he has no objection to extend the period of suspension of sentence for a further period of two months in view of the fact that the petitioner has to continue treatment at RCC, Thiruvananthapuram.

4. Hence the petition is allowed extending the suspension of sentence for a further period of two months on the same bond already executed.

ANU SIVARAMAN, JUDGE

M.R.ANITHA, JUDGE

Mrcs/15.5.